

GOVERNMENT OF INDIA
MINISTRY OF COAL

LOK SABHA
UNSTARRED QUESTION NO. 210
ANSWERED ON 02.02.2022

Coal Exploration

210. SHRI PASHUPATI NATH SINGH:

Will the Minister of Coal be pleased to state that:

- (a) the details of residential and commercial establishment rules in the vicinity of collieries in Dhanbad of Jharkhand;
- (b) the financial and rehabilitation assistance provided to the people due to the coal exploration expansion works in the vicinity of collieries residential and commercial areas along with the area-wise details thereof; and
- (c) whether the rehabilitation policy is made for human hutments by Bharat Coking Coal Limited in view of expansion of Bharat Coking Coal Limited collieries in residential areas by dangerous and illegal mode;
- (d) if so, area-wise details thereof; and
- (e) if not, the steps being taken by the Government in this regard?

ANSWER
MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)

(a): In the vicinity of collieries, Bharat Coking Coal Limited (BCCL) House Allotment Rules- 1977 (Amendment-1979) is applicable to all the Townships of Bharat Coking Coal Limited in Dhanbad of Jharkhand.

(b): Financial and rehabilitation benefits are provided to the persons affected due to expansion of projects as per provisions mentioned in Coal India Limited (CIL) R&R Policy, 2012. However, during exploration of coal, very small area is required for drilling exploratory holes for short duration and as such no rehabilitation is required.

(c) & (d): For expansion of the mines of BCCL, R&R policy of CIL is applicable for Legal Title Holders. In R&R Policy of CIL (2012), there is no provision for rehabilitation of human hutments (Encroachers on BCCL land). However, BCCL Board has approved Rs. 20,000 per hutment/family to be paid as shifting and transportation grant to the encroachers.

(e): Not applicable in view of above reply.
